

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 613/2003

Dated Monday this the 4th day of August, 2003.

C O R A M

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

1. K.K.Vijayakumar
2. P.S.Ramakrishnan
3. C.O.Nicholas
4. k.V.Baby
5. K.R.Krishnan
6. P.S.Johnson

Applicants

(All are Bearers, Kerala Express Batch No.IX,
Southern Railway, Thiruvananthapuram.

(By advocate Mr.P.K.Madhusoodanan)

Versus

1. The Chief Commercial Manager
Southern Railway
Chennai.
2. Thje General Manager
Southern Railway, Park Town
Chennai.
3. Union of India represented by
The Secretary to Govt. of India
Railway Board
Ministry of Railways
Rail Bhawan, New Delhi.

Respondents.

(By advocate Mr.P.Haridas)

The application having been heard on 4th August 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

The applicants who are Bearers in Southern Railway are aggrieved by the inaction on the part of the respondents to consider their initial period of service as Commission Bearers

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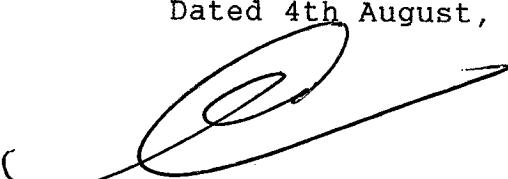
for any service benefits including retiral benefits. It is stated that they have made a detailed joint representation A-3 despatched through proper channel on 24.1.2003, highlighting their claim, to the first respondent.

2. When the matter came up for consideration for admission, Shri P.K.Madhussodhahan, the learned counsel of the applicants and Shri P.Haridas, the learned counsel appearing for the respondents, agree that this OA can be disposed of by directing the first respondent to ensure that the A-3 representation is disposed of, with a copy of the order to the applicant, within a specified time frame. Shri P.K.Madhusoodanan has specifically pointed that since the applicants have made a request in A-3 representation to the effect that their claim might be considered by the General Manager, Railway Board and or the Railway Board, suitable directions be issued to the second and third respondent also for disposal of the applicant's A-3 representation.

3. On a consideration of the relevant facts and having regard to the submissions made by the learned counsel on either side, we deem it fit to direct the first respondent to dispose of or cause to dispose of A-3 representation in accordance with the extant procedure and issue or cause appropriate orders to be issued to the applicants within 4 months from the date of receipt of a copy of this order. We order accordingly and make it clear that if ^{applicant} ~~decision favourable to the~~ is taken by the General Manager and/or the Railway Board, orders granting consequential benefits should be issued by the first respondent within the time frame ordered above.

The OA is disposed of. No order as to costs.

Dated 4th August, 2003.


K.V. SACHIDANANDAN
JUDICIAL MEMBER


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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